

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
C.P. NO. (IB)-350/MB/2019**

IN THE MATTER OF:

VENUS ROLLING MILLS PRIVATE LIMITED
E-8, Butibori Industrial Area,
Butibori Nagpur,
Maharashtra - 441122

.....CORPORATE DEBTOR

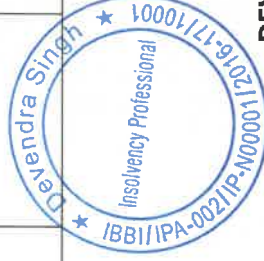
AND IN THE MATTER OF:

DEVENDRA SINGH

..... INTERIM RESOLUTION PROFESSIONAL

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DEVENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
IN THE MATTER OF VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

REGN. NO.: IBB/PA-002/IP-N00001/2016-17/10001

**ADD: ATS Greens Paradiso, Flat No: 02054,
Tower - 2, Plot No: GH-03, Sector-CHI-04,
Greater Noida, Uttar Pradesh - 201308**

EMAIL ID: dev_singh2006@yahoo.com , cirp.venus@gmail.com

MOB.: 9810331877, 9810339416

PLACE: NEW DELHI
DATED: 21.05.2019

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
C.P. NO. (IB)-350/MB/2019**

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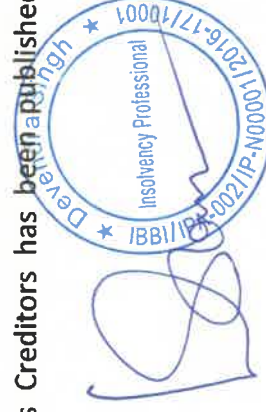
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INTIMATION UNDER REGULATION 13 (2) (d) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016

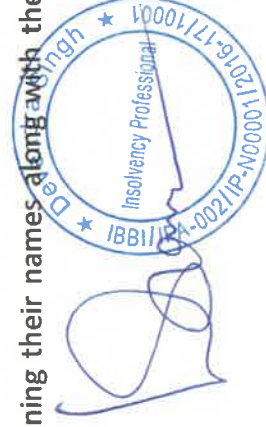
1. That an application was filed under Section 10 of Insolvency and Bankruptcy Code, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by Venus Rolling Mills Private Limited before the Hon'ble NCLT Mumbai with a prayer to commence the Corporate Insolvency Resolution Process (CIRP) in respect of itself.
2. That the said application for initiation of Corporate Insolvency Resolution Process (CIRP), which was registered as C.P (IB)-350 /MB/2019, has been admitted by Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench, Mumbai vide its order dated 22.04.2019.
Copy of the order of Hon'ble NCLT dated 22.04.2019 is Annexed.
3. That pursuant to the admission of application for commencement of Corporate Insolvency Resolution Process (CIRP) by the Hon'ble NCLT, vide its order dated 22.04.2019, has appointed the undersigned, Devendra Singh as Interim Resolution Professional (IRP) for conducting the CIRP in the matter of the Corporate Debtor. The Copy of the order was available and downloaded from the website of the Hon'ble NCLT on 30.04.2019, therefore the date of appointment of Interim Resolution Professional is 30.04.2019 on which date copy of order of Hon'ble NCLT, Mumbai was available on website.
4. That in terms of the provisions of Section 15 of the IBC, 2016 read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a Public Announcement in respect of the commencement of Corporate Insolvency Resolution Process (CIRP) of Venus Rolling Mills Private Limited and for inviting the claim from its Creditors has been published in



newspapers "Times of India (Nagpur editions in English), Sakal (Nagpur editions in Marathi) on 03.05.2019.

2.

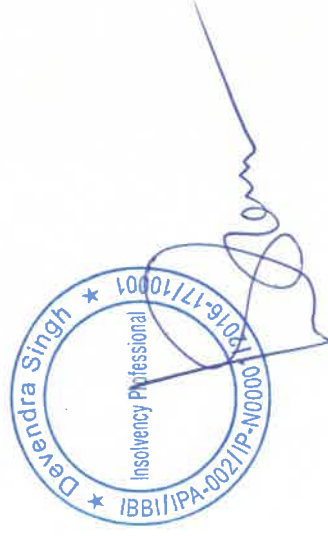
5. As per Regulation 13 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, the undersigned is mandated to verify every claim as on Insolvency commencement date within seven days from the last date of receipt of the claims and thereafter maintain a list of creditors containing names of creditors along with the amount claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims, and update it.
6. As per Regulation 13(2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 the undersigned shall file a list of creditors of the Corporate Debtor with the Adjudicating Authority. Till the last date of submission of claims i.e.14.05.2019, the undersigned had received claims from two (2) Financial Creditors and Six (6) from the Operational Creditors of the Venus Rolling Mills Private Limited (VRMPL), Corporate Debtor.
7. The undersigned has verified the claims from the documents furnished by the respective claimant and admitted the claim of two (2) Financial Creditors and three (3) out of Six (6) Claims received from Operational Creditors. The remaining three (3) claims of operational creditors are pending for admission as the information sought by the undersigned is yet to be furnished by the Claimant. The claims are subject to revision post receipt of additional information/ clarifications/ documents as sought from respective creditors and upon their consequent reconciliations.
8. In compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 read with Regulation 13 (2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the undersigned is required to maintain a list of creditors containing their names along with the amount



2.
claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims and file the said list before the Hon'ble NCLT, Mumbai Bench. In compliance of the above stated regulation, please find enclosed in quadruplicate:

- a) A list of Financial Creditors comprising their names, the amount as claimed by them, the amount admitted and details of the security interest, if any, created in their favor is placed as **Annexure A**.
- b) A list of Operational Creditor of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted and details of the security interest, if any, created in their favor on Insolvency commencement date is placed as

Annexure-B.



DEVENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
IN THE MATTER OF VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)
REGN. NO.: IBBI/PA-002/IP-N00001/2016-17/10001

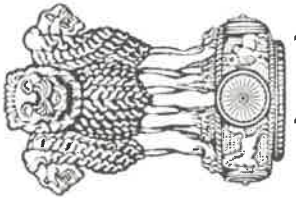
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MOB.: 9810331877, 9810339416

PLACE: NEW DELHI
DATED: 21.05.2019

4.

INDIA NON JUDICIAL



सत्यमेव जयते

Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL89759374903560R
Certificate Issued Date : 17-May-2019 11:55 AM
Account Reference : IMPACC (IV) dl721003/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL72100384769188883302R
Purchased by : DEVENDRA SINGH
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : DEVENDRA SINGH
Second Party : Not Applicable
Stamp Duty Paid By : DEVENDRA SINGH
Stamp Duty Amount(Rs.) : 10
(Ten only)



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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy, please inform the Competent Authority.

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH**

C.P. NO. (IB)-350/MB/2019

IN THE MATTER OF:

VENUS ROLLING MILLS PRIVATE LIMITED

E-8, Butibori Industrial Area,

Butibori Nagpur,

Maharashtra - 441122

.....**CORPORATE DEBTOR**

AND IN THE MATTER OF:

DEVENDRA SINGH

..... **INTERIM RESOLUTION PROFESSIONAL**

AFFIDAVIT

I, Devendra Singh, S/o late Sh. Daryao Singh aged 54 years, residing at ATS Greens Paradiso, Flat No: 02054, Tower - 2, Plot No : GHI-03, Sector-CHI-04, Greater Noida, Uttar Pradesh - 201308, do hereby solemnly affirm, state and declare as follows:

1. That I am acting as Interim Resolution Professional (IRP) in the Corporate Insolvency Resolution Process (CIRP) of Venus Rolling Mills Private Limited (VRMPL) "Corporate Debtor" pursuant to the order dated 22.04.2019 in **C.P. NO. (IB)-350/MB/2019** passed by the Hon'ble National Company Law Tribunal ("NCLT") Mumbai Bench.
2. That I am filing the requisite list of creditors along with the relevant details as is required under Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
3. That the facts stated above are based on the information / documents provided by the creditors and that the same are true to best of my knowledge.


DEPONENT

VERIFICATION

I, the above named Deponent, do hereby state that the paragraphs 1 to 3 of instant affidavit are true and correct to my own knowledge. No part of it is false and nothing material is concealed therefrom.

Verified at New Delhi on this 21st day of May, 2019

ATTESTED




DEPONENT

Notary Public, Delhi

21 MAY 2019

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
C.P. NO. (IB)-350/MB/2019**

IN THE MATTER OF:

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AND IN THE MATTER OF:

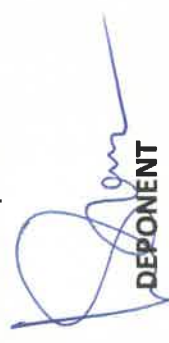
DEVENDRA SINGH

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AFFIDAVIT

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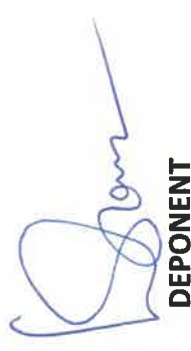
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3. That the facts stated above are based on the information / documents provided by the creditors and that the same are true to best of my knowledge.


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VERIFICATION

I, the above named Deponent, do hereby state that the paragraphs 1 to 3 of instant affidavit are true and correct to my own knowledge. No part of it is false and nothing material is concealed therefrom.

Verified at New Delhi on this 21st day of May, 2019.


DEPONENT

ANNEXURE-A

VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

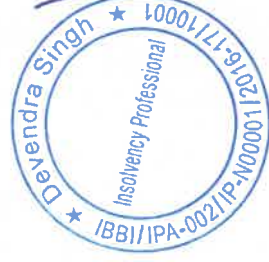
6.

LIST OF FINANCIAL CREDITORS

As on Insolvency Commencement Date

22.04.2019

S. No.	Name of Financial Creditor	Address	Amount Claimed (Rs in crore)	Amount Admitted (Rs in Crore)	% Voting Share	Security Interest
1	The Federal Bank Limited	Loan Collection and Recovery Department (LCRD) Mumbai Division 134, 13 th Floor, Jolly Maker –II, Vinay K Shah Marg, Nariman Point, Mumbai – 400021	33,14,32,33 ³	33,14,32,333	95.70%	As per Annexure-1
2	Religare Finvest Limited	113 to 116, 1 st Floor, B-WING, Building Pride Silicon Plaza, Next to Chaturshringi Temple, S.No. 106A/2A/7, Senapati Bapat Road, Pune – 411016	1,57,06,730	1,49,01,763	4.30%	As per Annexure-2
TOTAL			34,71,39,06³	34,63,34,096	100%	



7.

**VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)**

ANNEXURE-1

SECURITIES WITH - THE FEDERAL BANK LIMITED

1. PRIME SECURITY - DESCRIPTION OF HYPOTHECATED MOVABLE PROPERTIES

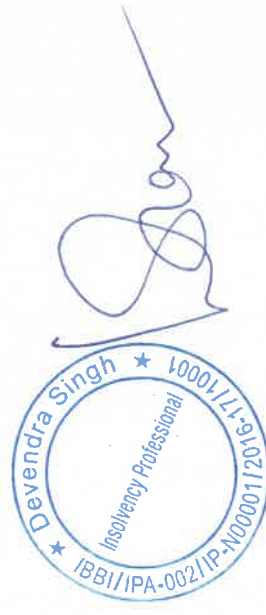
- a) Hypothecation of Raw Materials 25% margin and Book Debts aged not more than 90 days with 30% margin and other current assets.
- b) Hypothecation of Plant and machinery, electrical installation and utilities etc located at Plot No. E8, Butibori Industrial Area, Butibori Nagpur, Maharashtra.

2. COLLATERAL SECURITY - DESCRIPTION OF IMMOVABLE PROPERTIES IN THE NAME OF THE VENUS ROLLING MILLS PRIVATE LIMITED MORTGAGED TO THE FEDERAL BANK LIMITED.

- a) All that piece and parcel of Land Bearing Plot No. E-8, admeasuring 30081.58 Sq mtrs in the MIDC Butibori Industrial Area within the limits of Village Kinhi and outside the limits of Nagpur Municipal Council, Tal Hiingna, Dist Nagpur of Maharashtra along with building, structure, shed constructed thereon Boundaries: East Plot No. E-9 South M.I.D.C. 60 M Road West Plot No. E.7, North M.I.D.C Boundary.
- b) All that piece and parcel of Land Bearing Plot No. RM-29, admeasuring 1500 Sq. Mtrs in Butibori Industrial Area within the village limits of Rengapar and outside the limits of Nagpur Municipal Council, Tal Napur (Rural), Dist. Nagpur of Maharashtra along with Building constructed thereon ad measuring 531.01 Sq Mtrs. Boundaries: East 20 mtr wide Road, South – Plot No. RM 28, West 19 mtr wide Road, North 20 mtr wide Road.

3. THIRD PARTY COLLATERAL - DESCRIPTION OF IMMOVABLE PROPERTIES IN THE NAME OF THE TRIMURTI INGOTS PRIVATE LIMITED MORTGAGED TO THE FEDERAL BANK LIMITED

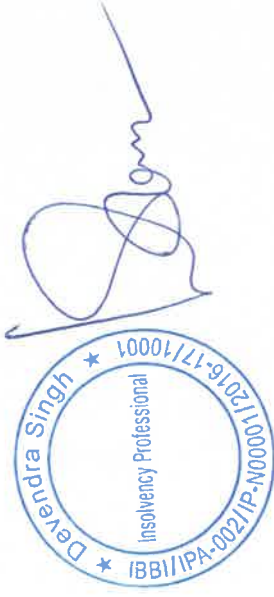
- a) All that piece and parcel of Land of Industrial Plot, Trimurti Ingots Private Limited having area 0.4950 Hectors situated in Khasra No. – 314 within limits of Village Sikhareda, Prg-Teh-&-District Muzaffarnagar Uttar Pradesh along with Structure constructed therein Boundaries: East-Abadi Village, West-Road, North-Others, South-Property of Rana.



- b) All that piece and parcel of Land of Industrial Plot, Trimurti Ingots Private Limited having area – 1.4777 Hectare: Out of 2/3 share of 5.8970 Hectare, situated in Khasra No. 314 within limits of Village Sikhareda, Prg. Teh-&-district Muzaffarnagar Uttar Pradesh along with structure constructed therein. East-Abadi Village, West-Road, North-Others, South-Property of Rana.

4. PERSONAL GUARANTEES / CORPORATE GUARANTEE

- Yatendra Singh Panwar
- Narendra Singh Panwar
- M/s Bartech Exports Pvt. Ltd.
- M/s Trimurti Ingots Pvt. Ltd.



9.

**VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)**

ANNEXURE-2

SECURITY WITH – RELIGARE FINVEST LIMITED

A. PRIME SECURITY ON COMPANY ASSETS - NIL

B. COLLATERAL SECURITY ON COMPANY ASSETS - NIL

C. THIRD PARTY COLLATERAL SECURITY:

PERSONAL PROPERTY IN THE JOINT NAME OF SH. YATENDRA SINGH PANWAR AND SMT. KUSUM PANWAR.

Appartment / Duplex No. 805 & 905, 8th & 9th Floor, Leela Garden, On Plot No.2., Corporation House No. 2256 & 2256/A, Ward No. 75, Mauza Somalwada, Kh No. 1/81(1/2OLD), City Survey No. 6/1 & 6/2, Sheet No. 228/11, PH NO. 37, SITUATED AT SNEH NAGAR, NAGPUR – 440015. BOUNDARIES – ON – NORTH – ROAD, ON SOUTH – ROAD, ON EAST – PLOT NO. 1, ON WEST – PLOT NO. 3.



**VENUS ROLLING MILLS PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)**

**OPERATIONAL CREDITORS
As on Insolvency Commencement date
22.04.2019**

S No.	Name of Operational Creditor	Address	Total Amount claimed (In INR)	Amount Admitted (In INR)	Security Interest, if any
1	HP Industrial Lube Services	Hotel Blue Moon Building, Central Avenue Road, Nagpur (M.S) – 440018 Maharashtra	1,21,785	1,21,785	Nil
2	Ganga Iron And Steel Trading Company Ltd.	Plot No. 29A, Small Factory Area, Bagadganj, Nagpur – 440008, Maharashtra	3,99,95,112	1,80,15,545	Nil
3.	Rukmani Metals & Gaseous Ltd.	C-16/17, MIDC Industrial Area, Nagpur-440016 Maharashtra	4,46,801	3,44,984	Nil
TOTAL			4,05,63,698	1,84,82,314	

NOTE: The claims are subject to revision post receipt of additional information/ clarifications/ documents as sought from respective creditors and upon their consequent reconciliations.